

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

THIS THE 24TH DAY OF MAY, 2004

**Original Application No.541 of 2004**

CORAM:

HON.MR.JUSTICE S.R.SINGH,V.C.

HON.MR.S.K.HAJRA, MEMBER (A)

1. Raj Kumar Sharma,  
S/o Late Mohan Prasad, Age about 28 years,  
R/o Narka Tola,  
Post – Pipra Jatanpur, District-Deoriya (Padrauna)
2. Sarvesh Kumar, S/o Nokhe,  
R/o Shehra Mau,  
Post-Jagrajpur, District-Pilibhit
3. Michel Thomas,  
S/o Mr. John,  
R/o Railway Avas No.M/14-C,  
Railway Hospital Ejyat Nagar, Bareilly
4. Kamlesh Kumar,  
S/o Ram Swaroop,  
R/o Vill-Barak Ahmadabad,  
District-Bareilly
5. Chandra Mohan Pathariya,  
S/o Hori Lal,  
R/o H.N.5/591, Chitragupt Colony,  
Koshganj, Etah
6. Shubhash Chandra,  
S/o Late Chandra Pal,  
C/o Kundan Singh, H.No.100-D,  
New Colony, Mathura
7. Ram Singh,  
S/o Ram Murti,  
R/o L-6/75-E,  
New Loco Colony, Kasganj, Etah
8. Devendra,  
S/o Ram Chandra Singh,  
R/o Ganesh Post-Bhera Patti Chopara,  
Kot Thailished – Paudi Garhwal.

145

9. Pramod Kumar Singh,  
S/o K.K.Singhj,  
R/o Badshah Nagar, Lucknow

10. Sudhir Singh  
S/o Balvant Singh  
R/o J-595 Mandir Marg  
Kali Body Road, New Delhi  
(Ms. Sahna Upadhyaya)

---- Applicants

**Versus**

1. Union of India through the Ministry of Railway, New Delhi.
2. Divisional Railway Manager (Personal) / Mandal  
Rail Prabandhak (Karmik), Eastern Railway Ijjat Nagar.

(By Adv: Shri K.P.Singh)

---- Respondents

**Order (Oral)**

Justice S. R. Singh, VC

The applicant <sup>are</sup> aggrieved by the Joint Seniority List dated 17.05.2000, copy of which has been annexed as Annexure A-I. It is alleged that a representation has been filed against the said seniority list and one of the relief claimed is that the competent authority, (respondent no.2) be directed to decide the said representation dated 10.03.2004. Counsel for the respondents, on the other hand submits that the representation filed is highly belated and the applicant <sup>have</sup> ~~has~~ no case.

Having heard counsel for the parties, we dispose of the OA with direction to the 2<sup>nd</sup> respondent to dispose of the representation dated 10.03.2004 in accordance with law by passing a reasoned order expeditiously, if possible, within a period of 3 months from the date of receipt of a copy of this order.

The OA is disposed of accordingly with no order as to costs.

*S. R. Singh*  
Member(A)

*RJ*  
VC

uv/